

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) and (b). In the past, Government had been imposing certain special conditions regarding the use and monitoring of funds raised through large-sized capital issues. It has been decided recently to impose these conditions as standard conditions on all approvals of Rs. 50 crores and above, and a Press Note to this effect was issued on 3.1.90. The standard conditions read as follows:—

- i) The proceeds from the proposed issue, till deployment in the proposed activities, can be invited only in fixed duration deposits/instruments with the cooperative/nationalised banks, UTI, financial institutions, public sector undertakings (other than public sector bonds) and be used strictly for the requirement of the projects/activities mentioned in the application and not for any other purpose.
- ii) The utilisation of proceeds of the issue will be monitored by (Name of the Institution).
- iii) The proposed amount will be called as 25% on application, 25% on allotment and the remaining 50% in two or more calls. These calls would be made only after the satisfaction of the monitoring institution about the use of funds already collected.

Revised electoral rolls in Assam

797. SHRI MADHAVRAO SCINDIA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether during the recent visit of the Prime Minister to Assam some organisations submitted to him a memorandum regarding the revised electoral rolls in Assam; and

(b) if so, the specific issues raised therein and the action taken thereon?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) Yes, Sir.

(b) Non-inclusion and deletion of eligible voters from the voters' list was one specific issue raised in the memorandum. In this regard, the Election Commission has informed that it had taken adequate measures to ensure that every eligible voter was included in the electoral rolls as per the provisions of law.

[Translation]

Vacant Top Posts at Gorakhpur T.V. Centre

798. SHRI HARSH VARDHAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether some top posts at Gorakhpur T.V. Centre are lying vacant;

(b) if so, the details thereof; and

(c) the time by which these vacancies are likely to be fulfilled?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) to (c). None of the top posts at Gorakhpur TV Centre are vacant. Orders for filling up the vacant post of Station Director were issued on 13.3.90.

Scheme to develop Ramgarh Tal Parlyojana in Gorakhpur as a Tourist Centre

799. SHRI HARSH VARDHAN: Will the Minister of TOURISM be pleased to state:

(a) whether the Government of Uttar